

GOVERNMENT OF INDIA  
MINISTRY OF AGRICULTURE AND FARMERS WELFARE  
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

**LOK SABHA**

**UNSTARRED QUESTION NO. 2592**

TO BE ANSWERED ON THE 16<sup>TH</sup> DECEMBER, 2025

**IMPACT OF SUBSTANDARD FERTILIZERS ON AGRICULTURAL PRODUCTIVITY**

2592. SHRI PARSHOTTAMBHAI RUPALA:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

(a) whether the Ministry is aware that the use of substandard fertilisers has adversely impacted agricultural productivity and the income of farmers across the country, if so, the details thereof;

(b) whether the Government has received representations requesting amendments to the existing Fertiliser Act, if so, the details thereof; and

(c) whether it is a fact that persons involved in the manufacture or distribution of poor-quality fertilisers are often released by Courts with only minor penalties despite the scale of violation, if so the details thereof;

(d) the details of steps proposes by the Government to take to amend the Fertiliser Act and strengthen penalties to ensure accountability and provide adequate compensation to farmers affected by the use of spurious fertilisers?

**ANSWER**

THE MINISTER OF STATE FOR AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण राज्य मंत्री (SHRI RAMNATH THAKUR)

(a) to (d): The Ministry is cognizant of the issue of substandard fertilisers. Instructions are issued to States from time to time to launch campaigns to ensure quality of fertilizers. Advisory has been issued to State Governments for implementation of legal and regulatory provisions under the Essential Commodities Act. The objective is to ensure availability of quality inputs to farmers. Necessary enforcement action is also taken suo moto through

Central Fertilizer Quality Control and Training Institute under the Ministry by conducting inspections, and drawing and testing of samples. Details of enforcement action taken during the last three years and current year are as follows-

<b>Year</b>	<b>No. of Raids</b>	<b>Show cause notice issued</b>	<b>No. of licenses cancelled/suspended</b>	<b>FIRs registered</b>	<b>Conviction</b>
2022-23	1,66,375	6,781	627	169	0
2023-24	1,81,153	2,603	477	240	10
2024-25	1,80,286	2,876	1,135	350	28
2025-26 (as on 05.12.2025)	3,51,312	3,984	1,447	68	3

The Government is implementing the Fertilizer (Inorganic, Organic or Mixed) (Control) Order, 1985 (FCO) under the Essential Commodities Act, 1955. Under FCO, State Governments are the enforcement authority empowered to take action against violations. Accordingly, State authorities take necessary actions as per the Essential Commodity Act. Any violation of the provisions of the FCO attracts punitive action such as cancellation & suspension of authorization letter and penal actions under the Essential Commodities Act as imprisonment for a period of three months to seven years. Since, there is adequate provisions under Essential Commodities Act, 1955, no proposal is under consideration for amendment of FCO/ Essential Commodities Act, 1955 at present.

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